

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 7835 OF 2013

THE GOVERNMENT OF KERALA & ANR. APPELLANTS

VERSUS

G.P. NAIR FAMILY TRUST & ORS. RESPONDENTS

WITH

C.A. No. 7844 OF 2013

C.A. No. 7837 OF 2013

C.A. No. 7845 OF 2013

C.A. No. 7843 OF 2013

C.A. No. 7842 OF 2013

C.A. No. 7841 OF 2013

C.A. No. 7840 OF 2013

C.A. No. 7839 OF 2013

C.A. No. 7838 OF 2013

O R D E R

Government of Kerala has preferred the present appeals impugning the judgment dated 05.10.2006 passed in M.F.A No. 604 of 2003 (E) titled "*G.P. Nair Family Trust vs. Emoor Bhagavathi Devaswom and others*" and other connected matters.

After filing of the present appeals, it is accepted by the learned counsel for the parties that notifications in respect of the land in question have been issued under the Kerala Forest (Vesting and Management of Ecologically Fragile Lands) Act, 2003

(the 'Act').

In view of the aforesaid position, it is agreed that the present appeals are rendered inconsequential and infructuous. They are accordingly disposed of .

We clarify that we have not made any comments on validity of the vesting of the land in terms of the notification issued under the Act. Further, it will be open to the parties to take recourse to and enforce the rights available under the Act.

Pending application(s), if any, shall stand disposed of.

.....J.
(SANJIV KHANNA)

.....J.
(M.M. SUNDRESH)

NEW DELHI;
NOVEMBER 30, 2022.

ITEM NO.101

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 7835/2013

THE GOVERNMENT OF KERALA & ANR.

Appellant(s)

VERSUS

G.P. NAIR FAMILY TRUST & ORS.

Respondent(s)

(IA No. 64316/2008 - APPLICATION FOR IMPLEADMENT FILED BY MR. M.P.VINOD)

WITH

C.A. No. 7844/2013 (XI-A)

C.A. No. 7837/2013 (XI-A)
(FOR ON IA 64311/2008)

C.A. No. 7845/2013 (XI-A)
(IA No. 1/2008 - I.A No. 1 - Application for Impleadment)

C.A. No. 7843/2013 (XI-A)

C.A. No. 7842/2013 (XI-A)

C.A. No. 7841/2013 (XI-A)
(FOR AMENDMENT IN CAUSE TITLE ON IA 177306/2019)

C.A. No. 7840/2013 (XI-A)
(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 165123/2018)

C.A. No. 7839/2013 (XI-A)
(FOR ADDITION / DELETION / MODIFICATION PARTIES ON IA 165119/2018)

C.A. No. 7838/2013 (XI-A)

Date : 30-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Parties

Mr. Jaideep Gupta, Sr. Adv.
Mr. Nishe Rajen Shonker, AOR
Ms. Anu K. Roy, Adv.
Mr. Alim Anvar, Adv.

Mr. P. S. Sudheer, AOR
Mr. Vinodh Kanna B., AOR

Ms. Manju Jetley, AOR

Mr. Kamal Kumar Baid, Adv.
Mr. Rahul Baid, Adv.
Mr. Ronak Baid, Adv.
Mr. Saurabh Mishra, AOR

Mr. G. Prakash, AOR
Mr. P. S. Sudheer, AOR

Mr. Romy Chacko, AOR
Mr. Sudesh Kumar Singh, Adv.

Mr. Vinodh Kanna B., AOR

Mr. Kumar Gaurav, Adv.
Mr. Aryan P. Nanda, Adv.
Mr. Onkar Singh, Adv.
Mr. Maneesh Pathak, Adv.
Mr. Ram Bhadauria, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Shreyansh Agarwal, Adv.
Mr. M. P. Vinod, AOR
Mr. Sajith P. Warriar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The appeals are disposed of in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(KAMLESH RAWAT)
COURT MASTER (NSH)

(Signed order is placed on the file)